

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. \_\_\_\_\_ OF 2024  
(Arising out of Diary No.664 of 2024)

MADHYA PRADESH STATE TOURISM DEVELOPMENT  
CORPORATION LTD. ...Appellant(s)

Vs.

SUBHASH C. PANDEY & ORS. ...Respondent(s)

O R D E R

Permission is granted to file Civil Appeal.

Heard the learned senior counsel appearing for the  
appellant-Madhya Pradesh State Tourism Development  
Corporation.

Delay condoned.

By the impugned order, an effort has been made by the  
National Green Tribunal (NGT) to save various lakes in the  
State. If the lakes are protected, perhaps it will attract  
more tourists. We fail to understand how Tourism  
Development Corporation of the State can be aggrieved by the  
directions issued by the NGT to protect the lakes.

The appeal is accordingly dismissed.

.....J.  
(ABHAY S.OKA)

.....J.  
(UJJAL BHUYAN)

NEW DELHI;  
March 04, 2024.

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 664/2024

(Arising out of impugned final judgment and order dated 12-09-2023 in OA No. 82/2022 passed by the National Green Tribunal, Central Zonal Bench, bhopal)

MADHYA PRADESH STATE TOURISM DEVELOPMENT CORPORATION LTD.

Petitioner(s)

VERSUS

SUBHASH C. PANDEY & ORS.

Respondent(s)

(IA No.12392/2024-CONDONATION OF DELAY IN FILING and IA No.12390/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.12389/2024-EX-PARTE STAY and IA No.12388/2024-PERMISSION TO FILE APPEAL)

Date : 04-03-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Mr. Saurabh Mishra, Sr. Adv.  
Ms. Vanshaja Shukla, AOR  
Ms. Ankeeta Appanna, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The appeal is dismissed in terms of the signed order.

Pending applications also stand disposed of.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER

(Signed order is placed on the file.)